

[Placed in Library. See No. LT-3023/72]

(2) A copy each of the following Reports under sub-section (1) of section 19 of the Coir Industry Act, 1953 :—

- (i) Annual Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1969-70. [Placed in Library. See No. LT-3024/72]
- (ii) Half-yearly Report (Hindi version) on the activities of the Coir Board and the working of the Coir Industry Act) 1953 for the period from 1st April, 1970 to 30th September, 1970. [Placed in Library. See No. LT-3025/72]
- (hi) Annual Report (Hindi and English versions) on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the year 1970-71 [Placed in Library. See No. LT-3026/72]
- (iv) Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from 1st April, 1971 to 30th September 1971. [Placed in Library. See No. LT-3027-72]

12.13 hrs.

#### MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 15th May, 1972, adopted the following motion in regard to the Joint Committee on Offices of Profit :—

"That this House concurs in the recommendation of the Lok Sabha that

the Rajya Sabha do elect two members to the Joint Committee on Offices of Profit in the vacancies caused by the retirement of Dr. (Mrs.) Mangladevi Talwar and Shri M.V. Bhadram from the membership of the Rajya Sabha on the 2nd April, 1972, and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, two members from among the members of the House to the said Joint Committee to fill the vacancies."

(2) I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Joint Committee :—

- 1 Shri Yogendra Sharma,
2. Shri Vithal Gadgil.'

#### COMMITTEE ON PETITIONS

##### FOURTH REPORT

SHRI A.P. SHARMA (Buxar) : I beg to present the Fourth Report of the Committee on Petitions.

#### COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

##### SIXTH REPORT

SHRI S.C. SAMANTA (Tautuk) : I beg to present the Sixth Report of the Committee on absence of Members from the Sittings of the House.

12.15 hrs.

#### UNTOUCHABILITY (OFFENCES) AMENDMENT AND MISCELLANEOUS PROVISIONS BILL

MR. SPEAKER : We will now take up the consideration of the Untouchability

[Mr. Speaker]

(Offences) Amendment and Miscellaneous Provisions Bill. Prof Nural Hasan.

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND CULTURE (PROF. S NURUL HASAN) : Sir, I beg to move

"That the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951, be taken into consideration "

This is a very brief Bill. The House will recall that the Parliament had passed the Untouchability Offences Act in 1955 to give effect to the pledges which had been given in the Constitution ..

12.16 hrs.

PERSONAL EXPLANATION BY  
MEMBERS—*contd.*

SHRI R D BHANDARE (Bombay Central) : Sir, I am sorry to interrupt. I want to get a clear understanding from the Chair as to whether the later portion which was not a part of the personal explanation has been deleted.

MR SPEAKER : It was not a part of the personal explanation. That of course, is the rule.

SHRI R D BHANDARE . I want to know it from the Chair

MR SPEAKER : Anything which is in the nature of a personal explanation will be allowed. But anything which is extraneous will not be allowed (*Interruptions*)

SHRI R D BHANDARE . I want to know whether it has been deleted from the record

SHRI SHYAMNANDAN MISHRA (Begusarai) : You, Sir, must have looked into it before

MR SPEAKER : Yes, I had already said that this is not a part of the personal explanation. I made it very clear.

SHRI R. D BHANDARE : Has it been deleted from the record ?

SHRI P K DEO (Kalahandi) : There is nothing unparliamentary in it. Everything verbatim should go into the record.

MR SPEAKER : Anything which is not a part of the personal explanation will not form part of the record. I made it clear that the last two paragraphs are not part of the personal explanation. They will not be taken as personal explanation (*Interruptions*)

SHRI SHYAMNANDAN MISHRA . A small clarification, Sir, If any Member of the Government maligns my Party, should I not defend my Party ? There is a definite allegation by the Prime Minister that the Marxists also got money. So, they have to explain it

MR SPEAKER : He can bring the allegation through a motion. Of course, you have asked for it (*Interruptions*)

SHRI JYOTIRMOY BOSU (Diamond Harbour) . I didn't read out the last paragraph. That was not read ..(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE (Gwalior) . He referred to a reply to a question on the floor of the House. Can the reply given by the Government be expunged ?

SHRI K S CHAVDA (Patan) . It is not unparliamentary also.

MR SPEAKER : I make it very clear. If he wants it to be taken under Rule 377, then this will go to the Prime Minister .. (*Interruptions*) No, I made it very clear that when you want a statement by the Prime Minister to the allegations, it will go to her, and no personal explanation. He said only personal explanation. So far as his statement is concerned, he said, 'No'. ...(*Interruptions*) It does not. Now, these two last parts are allegations...

SHRI JYOTIRMOY BOSU : And about licence ?